

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 01/81-ALC2/2020 DATED 01.04.2020(Held on 08.04.2020)

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 01/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 01.04.2020) held on 08.04.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri A. K. Mishra, AIA	MoS
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhattacharya (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 1/81-ALC2/2020

MEETING DATE: 01.04.2020

Case No.: 311/14/81-ALC2/2018	Party Name: MERSEN INDIA PVT LTD	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File : 01/81/050/01029/AM19/	RIA File : 07/24/040/00087/AM16/	Lic.No/Date: 0710108424 25.06.2015	Action by: Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on			

20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 25/14/81-ALC2/2018	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00743/AM19/	RLA File :13/24/040/00002/AM16/	Lic.No/Date: 1310047931 17.07.2015	Action by : Applicant
2 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 312/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01030/AM19/	RLA File :08/24/040/00110/AM16/	Lic.No/Date: 0810135708 21.07.2015	Action by : Applicant
3 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 313/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01031/AM19/	RLA File :08/24/040/00108/AM16/	Lic.No/Date: 0810135709 21.07.2015	Action by : Applicant
4 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.: 317/14/81-ALC2/2018	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date: 0410160894 10.08.2015	Action by : Applicant
5 Decision: The Committee considered the case as per the agenda and noted that the hard copy of			

application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 318/14/81- ALC2/2018	Party Name: GOLDSTONE INFRA TECH LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01036/AM19/	RLA File :09/24/040/00279/AM16/	Lic.No/Date:0910062464 11.08.2015	Action by : Applicant
6 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

Case No.: 322/14/81- ALC2/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01040/AM19/	RLA File :04/24/040/00113/AM16/	Lic.No/Date:0410160911 13.08.2015	Action by : Applicant
7 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

Case No.:46/14/81- ALC2/2018	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Approved
HQ File :01/81/050/00764/AM19/	RLA File :13/24/040/00019/AM16/	Lic.No/Date:1310047951 14.08.2015	
Decision: The Committee considered the case as per agenda and noted hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, Consultant (SKB) furnished the comments based on agenda. After due deliberation, the Committee decided to fix the ad-hoc norms as under:			

8

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74072120	Brass Rod (with composition of Brass as 58% Copper, 39% Zinc and 3% Lead)	50000.000 Kgs	1	74040012	Copper Scrap	1.05 Kg/Kg content in both export and import products

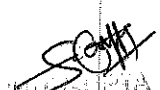
			2	79011200	Zinc Ingots	1.01 Kg/Kg content in both export and import products
			3	78011000	Lead	1.01 Kg/Kg content in both export and import products

RA concerned may take suitable consequential action accordingly.

9	Case No.: 323/14/81-ALC2/2018	Party Name: TRAFOMECA INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 13.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.			
	The case stands deferred.			

10	Case No.: 34/14/81-ALC2/2018	Party Name: ARFIN INDIA LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00752/AM19/	RLA File :08/24/040/00218/AM16/	Lic.No/Date:0810136182 06.10.2015	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, Consultant (SKB) furnished the comments based on agenda. After due deliberation, the Committee decided to wait for hard copy of application to find out Aluminium content in import item.			
	The case stands deferred.			

11	Case No.: 76/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-41/3/2020-IPHW-MeitY dated 18.03.2020. (Copy enclosed)			
	RA concerned may take suitable consequential action accordingly.			


 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

12	Case No.: 9/14/81-ALC2/2018	Party Name: JSONS FOUNDRY PVT. LTD.	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date: 3110065856 08.01.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

13	Case No.: 353/14/81- ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01071/AM19/	RLA File :07/24/040/00359/AM16/	Lic.No/Date: 0710109325 29.01.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

14	Case No.: 354/14/81- ALC2/2018	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01072/AM19/	RLA File :07/24/040/00364/AM16/	Lic.No/Date: 0710109326 29.01.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

15	Case No.: 355/14/81- ALC2/2018	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date: 0710109343 03.02.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

16	Case No.:344/14/81-ALC2/2018	Party Name: DC AUTO PARTS PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01062/AM19/	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

17	Case No.:359/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01077/AM19/	RLA File :07/24/040/00409/AM16/	Lic.No/Date:0710109555 22.03.2016	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				

18	Case No.:11/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the ratio of sponge iron and steel scrap in the charge mix? 2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product? The case stands deferred.				

19	Case No.:12/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	Action by : Applicant

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application:

1. What is the ratio of sponge iron and steel scrap in the charge mix?
2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product?

The case stands deferred.

Case No.: 13/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date: 3710002637 04.05.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the ratio of sponge iron and steel scrap in the charge mix? 2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product? The case stands deferred.			

Case No.: 14/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date: 3710002638 04.05.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the ratio of sponge iron and steel scrap in the charge mix? 2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product? The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

22	Case No.: 15/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date: 3710002639 04.05.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the ratio of sponge iron and steel scrap in the charge mix? 2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product? The case stands deferred.				

23	Case No.: 17/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date: 3710002642 23.05.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the ratio of sponge iron and steel scrap in the charge mix? 2. How much quantity of Ferro Manganese and Ferro Silicon are being used for maintaining percentage of Mn& Si in the export product? The case stands deferred.				

24	Case No.: 19/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00737/AM19/	RLA File :07/24/040/00047/AM17/	Lic.No/Date: 0710109940 14.06.2016	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry

25	Case No.: 42/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00760/AM19/	RLA File :07/24/040/00134/AM17/	Lic.No/Date: 0710110268 17.08.2016	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

26	Case No.: 150/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00868/AM19/	RLA File :07/24/040/00176/AM17/	Lic.No/Date: 0710110362 02.09.2016	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

27	Case No.: 151/14/81-ALC2/2018	Party Name: LDSQUARE TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00869/AM19/	RLA File :07/24/040/00177/AM17/	Lic.No/Date: 0710110363 02.09.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

28	Case No.: 172/14/81-ALC2/2018	Party Name: GAYATRI BATTERIES PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00890/AM19/	RLA File :07/24/040/00221/AM17/	Lic.No/Date: 0710110561 24.10.2016	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

29	Case No.: 33/14/81-ALC2/2018	Party Name: DIANA METALS	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

30	Case No.: 184/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00902/AM19/	RLA File :07/24/040/00238/AM17/	Lic.No/Date:0710110630 09.11.2016	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				

31	Case No.: 193/14/81-ALC2/2018	Party Name: SUNSHINE EXTRUSIONS INDIA P. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00911/AM19/	RLA File :07/24/040/00258/AM17/	Lic.No/Date:0710110703 29.11.2016	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

32	Case No.: 131/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-41/7/2020-IPHW-MeitY dated 19.03.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

SHOBHI GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

33	Case No.: 345/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01063/AM19/	RLA File :07/24/040/00313/AM17/	Lic.No/Date: 0710110836 23.12.2016	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

34	Case No.: 347/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date: 0710110958 12.01.2017	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 13.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.			

35	Case No.: 107/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00825/AM19/	RLA File :34/24/040/00273/AM17/	Lic.No/Date: 3410042905 01.02.2017	
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). The Committee also noted that earlier similar cases were approved with 1.5% wastage on the recommendation of MoS. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.06.2019 @ 1.5% wastage on the recommendation of the representative of MoS with the condition that the thickness and grade of import and export items to match. RA concerned may take suitable consequential action accordingly.			

36	Case No.: 349/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01067/AM19/	RLA File :07/24/040/00315/AM17/	Lic.No/Date: 0710111078 06.02.2017	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

37	Case No.: 357/14/81- ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01075/AM19/	RLA File :07/24/040/00383/AM17/	Lic.No/Date: 0710111264 09.03.2017	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

38	Case No.: 44/14/81- ALC2/2018	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00762/AM19/	RLA File :52/24/040/00085/AM17/	Lic.No/Date: 5210042215 15.03.2017	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

39	Case No.: 115/14/81- ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00833/AM19/	RLA File :34/24/040/00378/AM17/	Lic.No/Date: 3410043081 30.03.2017	
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). The Committee also noted that earlier similar cases were approved @ 1.5% wastage on the recommendation of MoS. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.06.2019 @ 1.5% wastage on the recommendation of the representative of MoS with the condition that the thickness and grade of import and export items to match. RA concerned may take suitable consequential action accordingly.			

40	Case No.: 48/14/81- ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00766/AM19/	RLA File :07/24/040/00016/AM18/	Lic.No/Date: 0710111502 28.04.2017	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOSHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

41	Case No.:55/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 28.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.			

42	Case No.:68/14/81-ALC2/2018	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.200	Status: Deferred
	HQ File :01/81/050/00786/AM19/	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that the applicant could not be called for personal hearing due to current countrywide lockdown situation to explain the case. Therefore, the Committee decided to seek from the applicant the following information and call again for Personal Hearing in the forthcoming meeting of Norms Committee: 1. Justification for higher wastage, which is in the range of 77-93% on item of import. 2. Reasons for indicating Aluminium Rods and profiles in the items of export while items of import are only plate and tube. 3. Process chart for manufacture of export product and wastage at different stages of operation. 4. What is the composition of Aluminium Alloy, indicating in the item of import? The case stands deferred.			

43	Case No.:62/14/81-ALC2/2018	Party Name: D.V. INTERNATIONAL	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00780/AM19/	RLA File :05/23/040/00183/AM18/	Lic.No/Date:0510403617 08.08.2017	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

44	Case No.:63/14/81-ALC2/2018	Party Name: R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00781/AM19/	RLA File :04/24/040/00101/AM18/	Lic.No/Date:0410163442 18.08.2017	Action by : Applicant

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 244/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00962/AM19/	RLA File :07/21/040/00316/AM18/	Lic.No/Date: 0710112108 07.09.2017	Action by : Applicant

45 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 27.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

Case No.: 66/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00784/AM19/	RLA File :09/24/040/00321/AM18/	Lic.No/Date: 0910065531 05.10.2017	Action by : Applicant

46 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, the applicant vide email dated 01.04.2020 informed that they will send all the required documents when complete lockdown liftoff by the Govt. of India. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

Case No.: 67/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date: 0910065532 05.10.2017	Action by : Applicant

47 **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, the applicant vide email dated 01.04.2020 informed that they will send all the required documents when complete lockdown liftoff by the Govt. of India. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

48	Case No.:152/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00870/AM19/	RLA File :07/24/040/00182/AM18/	Lic.No/Date:0710112266 12.10.2017	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

49	Case No.:148/14/81-ALC2/2018	Party Name: DC AUTO PARTS PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

50	Case No.:183/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Action by : DHI
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 14.02.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments.				
The case stands deferred.				

51	Case No.:104/14/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3). After due deliberation, the Committee decided to seek from the applicant the following information:				
(i) Details of Export Product (ii) Quantity, in numbers and weight, of each Export Product				
The case stands deferred.				

52	Case No.: 195/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00913/AM19/	RLA File :07/24/040/00257/AM18/	Lic.No/Date:0710112641 04.01.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

53	Case No.: 216/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00934/AM19/	RLA File :34/24/040/00270/AM18/	Lic.No/Date:3410043787 08.01.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

54	Case No.: 74/14/81-ALC2/2018	Party Name: SAKAR INDUSTRIES PVT. LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00792/AM19/	RLA File :08/24/040/00231/AM18/	Lic.No/Date:0810141768 12.01.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

55	Case No.: 373/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01091/AM19/	RLA File :07/24/040/00300/AM18/	Lic.No/Date:0710112807 09.02.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry

56	Case No.:364/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01082/AM19/	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

57	Case No.:365/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01083/AM19/	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

58	Case No.:366/14/81-ALC2/2018	Party Name: GAYATHRI BATTERIES PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01084/AM19/	RLA File :07/24/040/00311/AM18/	Lic.No/Date:0710112878 26.02.2018	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

59	Case No.:73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Corona virus outbreak. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.				

60	Case No.: 367/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01085/AM19/	RLA File :07/24/040/00337/AM18/	Lic.No/Date: 0710112930 06.03.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

61	Case No.: 369/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01087/AM19/	RLA File :07/24/040/00316/AM18/	Lic.No/Date: 0710112996 21.03.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

62	Case No.: 370/14/81-ALC2/2018	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01088/AM19/	RLA File :07/24/040/00315/AM18/	Lic.No/Date: 0710112999 21.03.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

63	Case No.: 371/14/81-ALC2/2018	Party Name: ADHESIVE SPECIALITIES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date: 0710113008 22.03.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

64	Case No.:121/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00839/AM19/	RLA File :34/24/040/00017/AM19/	Lic.No/Date:3410044075 24.04.2018	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

65	Case No.:103/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Corona virus outbreak. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.				

66	Case No.:92/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	Action by : DHI
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 28.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. The case stands deferred.				

67	Case No.:108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Corona virus outbreak. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.				

68	Case No.:161/14/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00879/AM19/	RLA File :03/95/040/00260/AM19/	Lic.No/Date:0310821783 20.06.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

69	Case No.:71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Corona virus outbreak. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.			

70	Case No.:120/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by a reminder on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

71	Case No.:128/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00846/AM19/	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, the applicant vide email dated 01.04.2020 informed that they will send all the required documents when countrywide lockdown liftoff by the Govt. of India. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

72	Case No.:245/14/81-ALC2/2018	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00963/AM19/	RLA File :37/24/040/00001/AM19/	Lic.No/Date:3710002714 12.10.2018	Action by : DPIIT
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.12.2019 followed by a reminder on 03.04.2020. However, DPIIT vide email dated 06.04.2020 requested to defer the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

73	Case No.:177/14/81-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00895/AM19/	RLA File :09/24/040/00315/AM19/	Lic.No/Date:0910066766 25.10.2018	Action by : Applicant
Decision: The Committee considered the case as per agenda. Consultant (TEC-1) informed that the applicant's reply letter dated 17.02.2020 is deficient as annexure-1 is not enclosed wherein it was supposed to give weight of rubber part for each of export separately. Therefore, the Committee decided to seek again from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. To provide net weight of rubber part (silicon rubber compound) in each export product separately. 2. To clarify, why in the material balance statement weight of import item at Sl. No. 4 is not included between import and export. 3. To provide clarification for, why it is stated that import item at Sl. No. 5 to 7 is on net to net basis, however as per application in agenda papers quantity claimed is on 5 % basis. The case stands deferred.				

74	Case No.:179/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00897/AM19/	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

75	Case No.:96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410044677	Action by :

:01/81/050/00478/AM19/	:34/24/040/00249/AM19/	09.11.2018	Applicant
Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019, 14.08.2019 & 10.12.2019. However, the applicant vide email dated 06.04.2020 requested for more to reply due to the Corona virus outbreak. Therefore, the Committee decided to wait for the applicant's reply.			
The case stands deferred.			

Case No.: 200/14/81-ALC2/2018	Party Name: MAHADEVA MULTI TECH	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00918/AM19/	RLA File :07/24/040/00218/AM19/	Lic.No/Date: 0710114258 12.12.2018	Action by : Applicant
76 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.: 297/14/81-ALC2/2018	Party Name: BOMAFA SPECIAL VALVE SOLUTIONS PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date: 0810144141 20.12.2018	Action by : DPIIT
77 Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 23.01.2020 for examination of the case. However, DPIIT vide email dated 06.04.2020 advised to defer the case. Therefore, the Committee decided to wait for the comments.			
The case stands deferred.			

Case No.: 215/14/81-ALC2/2018	Party Name: WAAREE ENERGIES LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date: 5210042877 20.12.2018	Action by : Consultant (TEC-3)
78 Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to Consultant (TEC-3) for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.			
The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

79	Case No.:224/14/81-ALC2/2018	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Action by : PC-IV
	Decision: The Committee considered the case as per agenda and noted that the case was examined on file and has been referred to PC-IV for their comments before taking the case to PIC. However, no comments have been received from PC-IV. Therefore, the Committee directed to remind PC-IV. The case stands deferred.			

80	Case No.:225/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00943/AM19/	RLA File :07/24/040/00209/AM19/	Lic.No/Date:0710114349 01.01.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

8
1

Case No.:247/14/81-ALC2/2018	Party Name: ARFIN INDIA LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved			
HQ File :01/81/050/00965/AM19/	RLA File :08/24/040/00341/AM19/	Lic.No/Date:0810144302 17.01.2019				
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant despite email sent on 23.12.2019 followed by a reminder on 31.03.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as recommended by Consultant (SKB) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72029990	Calcium Cilicide Cord Wire. The Net Weight of Ferro Calcium Silicon And CRCA Coils Should Not Be Less Than 100 Mt & 60 Mt Respectively.	160.000 MT	1	72029990	Ferro Calcium Silicon	1.03 Kgs/Kg content in the export product
			2	72091890	CRCA Coils	As applied
RA concerned may take suitable consequential action accordingly.						

82	Case No.:258/14/81-ALC2/2018	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3710002724	Action by :

:01/81/050/00976/AM19/	:37/24/040/00004/AM19/	28.01.2019	DPIIT
------------------------	------------------------	------------	-------

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.12.2019 followed by a reminder on 03.04.2020. However, DPIIT vide email dated 06.04.2020 advised to defer the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

Case No.:275/14/81-ALC2/2018	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
------------------------------	--	---	---------------------

HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Action by : Applicant
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

83 **Decision:** The Committee considered the case as per agenda and noted that MeitY has sought the certain information from the applicant vide letter. No.: 17(34)/2019-IPHW dated 05.12.2019. However, MeitY vide email dated 03.04.2020 informed that the applicant's reply is still awaited. Therefore, the Committee decided to remind the applicant for furnishing the requisite information as asked by MeitY.

The case stands deferred.

Case No.: 47/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Rejected
--------------------------------	--	---	---------------------

HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	
-----------------------------------	------------------------------------	--------------------------------------	--

84 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai.

RA concerned may take suitable consequential action accordingly.

Case No.: 49/2/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
--------------------------------	--	---	---------------------

HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Action by : Applicant
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

85 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

SHASHI GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.: 21/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Rejected
HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	
86 Decision: The Committee considered the case as per agenda and noted that a deficiency letters seeking certain information as raised by DHI was sent to the applicant on 19.09.2019 followed by reminders on 04.11.2019 & 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai.			
RA concerned may take suitable consequential action accordingly.			

Case No.:24/5/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Action by : Applicant
87 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
The case stands deferred.			

Case No.:90/2/81-ALC2/2019	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Action by : PC-IV
88 Decision: The Committee considered the case as per agenda and noted that the case was examined on file and has been referred to PC-IV for their comments before taking the case to PIC. However, no comments have been received from PC-IV. Therefore, the Committee directed to remind PC-IV.			
The case stands deferred.			

Case No.: 5/3/81-ALC2/2019	Party Name: MEHTA TUBES LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Approved			
HQ File :01/81/050/00025/AM20	RLA File :03/95/040/01269/AM19/	Lic.No/Date:0310828425 18.04.2019				
89 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant despite email sent on 23.12.2019 followed by a reminder on 30.03.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as recommended by Consultant (SKB) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity

74031300	Copper Billets (Net Content of Copper 198600 Kgs Net Wt Tellurium 1470 Kgs)	200000.000 Kg	1	74040012	Copper Scrap All Grades	1.05 Kgs/Kg content in the export product
			2	28045020	Alloying Element Tellurium Ingot	Net to net

RA concerned may take suitable consequential action accordingly.

Case No.: 12/3/81-ALC2/2019		Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00032/AM20/		RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	Action by : Applicant
90	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

Case No.: 14/3/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00034/AM20/	RLA File :04/24/040/00012/AM20/	Lic.No/Date: 0410165518 26.04.2019	
91 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.:21/3/81-ALC2/2019		Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00041/AM20/		RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Action by : Applicant
92 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.				
The case stands deferred.				

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

93	Case No.: 9/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00058/AM20	RLA File :05/23/040/00055/AM20	Lic.No/Date: 0510410481 06.05.2019	Action by: Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 13.11.2019 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.			
	The case stands deferred.			

94

Case No.:10/5/81- ALC2/2019		Party Name: CHANDA STEEL WORKS PRIVATE LIMITED		Meet No/Date:1/81- ALC2/2020 01.04.2020		Status: Approved					
HQ File :01/81/050/00059/AM20/		RLA File :05/23/040/00061/AM20/		Lic.No/Date:0510410513 08.05.2019							
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under:											
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Recommended Quantity	
73239390		Stainless Steel Utensils With or Without Handle		319.000 MT		72209090		Cold Rolled Stainless Steel Circle Finish : 2B Grade : SS201 Thickness: Below 0.8 mm Width : Below 600 mm		1.10 Kgs/Kg content in the export product	
Note: 1. Grade of steel to match in import & export. 2. Thickness of sheet/circle should be between 0.1 mm to 1 mm. 3. Export product should be of circular/oval shape only.											
RA concerned may take suitable consequential action accordingly.											

95	Case No.: 21/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date: 1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date: 3410045142 15.05.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Coronavirus outbreak. Therefore, the Committee decided to wait for the applicant's reply.			
	The case stands deferred.			

96	Case No.: 22/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by reminders on 20.09.2019 & 17.12.2019. However, the applicant vide email dated 06.04.2020 requested more time to reply due to the Coronavirus outbreak. Therefore, the Committee decided to wait for the applicant's reply. The case stands deferred.				

97	Case No.: 26/5/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Action by : Consultant (TEC-3)
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (SKB):				
1. Weight of each set (Sl. No. 1 to 7) indicated in the item of export? 2. Weight of the quantity of items in number. 3. Manufacturing process of each set. 4. Drawing/photograph of each set. 5. Justification of 5% wastage asked for manufacturing of each set.				
The case stands deferred.				

98	Case No.: 33/5/81-ALC2/2019	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Action by : Consultant (TEC-3)
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.				
The case stands deferred.				

99	Case No.: 34/5/81- ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Action by : Consultant (TEC-3)


 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 23.12.2019 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

100	Case No.: 35/5/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date: 0710114946 24.05.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/4/2020-IPHW-MeitY dated 11.03.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

101	Case No.: 36/5/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date: 0710114947 24.05.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. 17(3)/2020-IPHW dated 11.03.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

102	Case No.: 39/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date: 0510410693 24.05.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

103	Case No.: 40/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date: 0510410694 24.05.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was			

sent to Consultant (TEC-3) on 17.12.2019 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

104	Case No.: 41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date: 0510410695 24.05.2019	Action by : Consultant (TEC-3)
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 17.12.2019 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

105	Case No.: 1/16/81-ALC2/2019	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00286/AM20/	RLA File :03/94/040/00569/AM20/	Lic.No/Date: 0310832294 17.10.2019	Action by :DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.12.2019 followed by a reminder on 03.04.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

106	Case No.: 2/16/81-ALC2/2019	Party Name: KANADE ANAND UDYOG PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00287/AM20/	RLA File :03/94/040/00570/AM20/	Lic.No/Date: 0310832295 17.10.2019	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 26.12.2019 followed by a reminder on 03.04.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

107	Case No.: 5/16/81-ALC2/2019	Party Name: MGR METALS	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00290/AM20/	RLA File :08/24/040/00215/AM20/	Lic.No/Date: 0810146373 22.10.2019	

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 05.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012090	Aluminium Rolling Slab (Net Content 5,00,000 Kgs)	500000.000 Kgs	76020010	Aluminium Scrap	525000 Kgs

RA concerned may take suitable consequential action accordingly.

108	Case No.: 6/16/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00291/AM20/	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI for examination of the case on 17.12.2019 followed by a reminder on 03.04.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

109	Case No.: 7/16/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant the following information as per recommendation given by Consultant (TEC-3) vide email dated 05.04.2020: (i) Specific items of import and export (ii) S.No. 3, 5 and 11 of SDL The case stands deferred.			

110	Case No.: 8/16/81-ALC2/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00293/AM20/	RLA File :07/24/040/00163/AM20/	Lic.No/Date:0710115611 28.10.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 05.04.2020 as under:			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
------------	-------------	----------	------------	-------------	----------------------

73042200	Articles Made of 17-7PH Stainless Steel Tubes (Net Content of Import item in Export Product 210.24 kgs)	210.240 Kgs	73069090	17-7PH Stainless Steel Tubing	1.02Kgs/Kg content in the export product
----------	--	-------------	----------	-------------------------------	--

Note: Grade & diameter of SS to match in import & export items.

RA concerned may take suitable consequential action accordingly.

111	Case No.: 9/16/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00294/AM20/	RLA File :02/24/040/00109/AM20/	Lic.No/Date:0210209513 28.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 27.01.2020 followed by a reminder on 01.04.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

112	Case No.: 44/18/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00338/AM20/	RLA File :34/24/040/00268/AM20/	Lic.No/Date:3410045678 03.12.2019	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 23.12.2019 followed by a reminder on 03.04.2020. However, DPIIT vide email dated 06.04.2020 advised to defer the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

113	Case No.: 2/19/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00341/AM20/	RLA File :03/94/040/00671/AM20/	Lic.No/Date:0310833236 05.12.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 05.04.2020 as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74081190	Copper Wire Rod: 8 mm Dia.	Net plus 1% wastage or as applied, whichever is lower
	2	76011010	Primary Unalloyed Aluminium Ingots/Sow/T-Bars	Net plus 1% wastage or as applied, whichever is lower
	3	39011090	XLPE Compound	Net plus 2.5% wastage or as applied, whichever is lower

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

4	29173200	Plasticiser (DOP)	Net plus 2.5% wastage or as applied, whichever is lower
5	39041020	PVC Resin	Net plus 2.5% wastage or as applied, whichever is lower
6	40027000	EPDM	Net plus 2.5% wastage or as applied, whichever is lower
7	38029019	Calcined Clay	Net plus 2.5% wastage or as applied, whichever is lower
8	39013000	EVA Co-Polymer	Net plus 2.5% wastage or as applied, whichever is lower
9	28183000	Aluminium Hydroxide	Net plus 2.5% wastage or as applied, whichever is lower
10	39019090	Polymers of Ethylene	Net plus 2.5% wastage or as applied, whichever is lower
11	72172010	G. I.Wire	Net plus 2% wastage or as applied, whichever is lower

Note: For import item No. 10, the type of polymer to be imported will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

114	Case No.: 3/19/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00342/AM20/	RLA File :04/24/040/00135/AM20/	Lic.No/Date: 0410166336 06.12.2019	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 23.01.2020. However, DPIIT vide email dated 06.04.2020 advised to defer the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

115	Case No.: 4/19/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00343/AM20/	RLA File :07/24/040/00202/AM20/	Lic.No/Date: 0710115821 06.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by a reminder on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

116	Case No.: 6/19/81-ALC2/2019	Party Name: ALUFOIL PRODUCTS PVT LTD	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00345/AM20/	RLA File :02/24/040/00131/AM20/	Lic.No/Date: 0210209602 09.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:5/19/81-ALC2/2019	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	
117	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of the representative of MSME: 1. Firm to provide percentage of brass in import item and the wastage incurred in each step of the manufacturing process. 2. Composition of Brass of import and export. The case stands deferred.			

	Case No.:7/19/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00346/AM20/	RLA File :07/24/040/00213/AM20/	Lic.No/Date:0710115833 10.12.2019	Action by : Section
118	Decision: The Committee considered the case as per agenda and noted that the copy of application has not yet been sent to MeitY as decided in M. No. 22/81 dated 19.02.2020. Therefore, the Committee directed to send a copy of application to MeitY. The case stands deferred.			

	Case No.:10/19/81-ALC2/2019	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00349/AM20/	RLA File :05/24/040/00544/AM20/	Lic.No/Date:0510412859 11.12.2019	Action by : NC
119	Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) and Consultant (SKB) have recommended the case with different wastages. It was observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee decided to ask Consultant (TEC-3) and Consultant (SKB) to provide more clarity on the serial number to be applicable in the current case. Hence, the Committee decided to discuss the issue in the forthcoming meeting. The case stands deferred.			

	Case No.:9/19/81-ALC2/2019	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT.LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	Action by : Consultant (Tec-3)
120	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.02.2020 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

121	Case No.: 11/19/81-ALC2/2019	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date: 1310049469 11.12.2019	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case on 20.12.2019 followed by a reminder on 03.04.2020. However, DPIIT vide email dated 06.04.2020 advised to defer the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

122	Case No.: 12/19/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00351/AM20/	RLA File :09/24/040/00134/AM20/	Lic.No/Date: 0910068279 12.12.2019	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI for examination of the case on 23.12.2019 followed by a reminder on 03.04.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

123	Case No.: 13/19/81-ALC2/2019	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00352/AM20/	RLA File :03/95/040/00843/AM20/	Lic.No/Date: 0310833407 13.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by a reminder on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

124	Case No.: 2/22/81-ALC2/2019	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00392/AM20/	RLA File :34/24/040/00262/AM20/	Lic.No/Date: 3410045771 08.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

125	Case No.:1/22/81- ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00391/AM20/	RLA File :24/24/040/00044/AM20/	Lic.No/Date:2410042968 08.01.2020	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). After due deliberation, the Committee decided to seek from the applicant the following information:				
(i) Composition of Brass of both export and import item				
The case stands deferred.				

126	Case No.:3/22/81- ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00393/AM20/	RLA File :04/24/040/00151/AM20/	Lic.No/Date:0410166419 09.01.2020	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). After due deliberation, the Committee decided to seek from the applicant the following information on the advice of representative of MSME:				
(i) Certificate on chemical analysis of item of imports from recognized BIS laboratory				
The case stands deferred.				

127	Case No.:4/22/81- ALC2/2019	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00394/AM20/	RLA File :07/24/040/00240/AM20/	Lic.No/Date:0710116012 09.01.2020	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.				
The case stands deferred.				

128	Case No.:7/22/81- ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT. LTD.	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date:0310834081 10.01.2020	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.				
The case stands deferred.				

12
9

Case No.: 5/22/81- ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Approved		
HQ File :01/81/050/00395/AM20/	RLA File :56/24/040/00025/AM20/	Lic.No/Date:5610005782 10.01.2020			
Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant despite email sent on 18.02.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as recommended by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets (Cu – 99.99%)	200.000 MT	74040012	Copper Scrap	203 MT (inclusive of 1.015 MT/MT content in the export product)
RA concerned may take suitable consequential action accordingly.					

130	Case No.: 6/22/81-ALC2/2019	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00396/AM20/	RLA File :24/24/040/00047/AM20/	Lic.No/Date:2410042974 10.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (SKB). After due deliberation, the Committee decided to seek from the applicant the following information:			
	(i) Composition of Brass in both export and import item. The case stands deferred.			

131	Case No.: 8/22/81-ALC2/2019	Party Name: H. H. METALS	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.			
The case stands deferred.				

132	Case No.: 10/22/81-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD.		Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00400/AM20/	RLA File :08/24/040/00335/AM20/		Lic.No/Date:0810146986 13.01.2020	Action by : Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3):

1. Thickness of each layer of coating.

The case stands deferred.

	Case No.: 11/22/81-ALC2/2019	Party Name: ALUTOP	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00401/AM20/	RLA File :07/24/040/00239/AM20/	Lic.No/Date:0710116026 14.01.2020	Action by : Applicant
133	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.			
	The case stands deferred.			

Case No.: 9/22/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved
HQ File :01/81/050/00399/AM20	RLA File :03/94/040/00804/AM20	Lic.No/Date:0310834137 14.01.2020	
134	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 05.04.2020 as under:		
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 Mm Dia	Net plus 1% wastage
2	76011010	Primary Unalloyed Aluminium Ingots/Sow/T-Bars	Net plus 1% wastage
3	39011090	XLPE Compound	Net plus 2.5% wastage
4	39041020	PVC Resin	Net plus 2.5% wastage
RA concerned may take suitable consequential action accordingly.			

Case No.: 14/22/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date: 0310834191 15.01.2020	Action by : Section
135	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.02.2020 for examination of the case. However, Consultant (TEC-3) vide email dated 05.04.2020 requested to send again a complete set of application. Therefore, the Committee decided to send again a complete set of application to Consultant (TEC-3).		
The case stands deferred.			

SHOSHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Ud, Jog Bahadur, New Delhi

136	Case No.: 12/22/81-ALC2/2019	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00402/AM20/	RLA File :03/95/040/00997/AM20/	Lic.No/Date:0310834156 15.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

13
7

Case No.: 13/22/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved		
HQ File :01/81/050/00403/AM20/	RLA File :03/95/040/00819/AM20/	Lic.No/Date: 0310834181 15.01.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) vide email dated 05.04.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73061929	Alloy Steel ERW Pipe of API Grade	10000.000 MT	72253090	Alloy Steel Plates/Coil of Plates of relevant grade	10700 MT
Note: (i) Description of import item is amended as above. (ii) Grade of import & export items should match.					
RA concerned may take suitable consequential action accordingly.					

138	Case No.: 17/22/81-ALC2/2019	Party Name: K G METALLOYS	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of the representative of MSME: 1. Percentage of lead in import and export product. 2. Manufacturing processes with step-wise wastage. The case stands deferred.			

139	Case No.: 16/22/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA) PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00406/AM20/	RLA File :05/24/040/00672/AM20/	Lic.No/Date:0510413371 17.01.2020	Action by : Applicant

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application.

The case stands deferred.

140	Case No.: 15/22/81-ALC2/2019	Party Name: P.K.STEEL AND METAL WORKS	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00405/AM20/	RLA File :05/24/040/00668/AM20/	Lic.No/Date: 0510413370 17.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

141	Case No.: 18/22/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00408/AM20/	RLA File :03/95/040/01018/AM20/	Lic.No/Date: 0310834331 20.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

142	Case No.: 21/22/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00411/AM20/	RLA File :07/24/040/00255/AM20/	Lic.No/Date: 0710116046 21.01.2020	Action by : Section
	Decision: The Committee considered the case as per the agenda and decided to send again acopy of application to MeitY for examination of the case as MeitY vide email dated 03.04.2020 informed that the copy of application is not traced out. The case stands deferred.			

143	Case No.: 22/22/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00412/AM20/	RLA File :07/24/040/00256/AM20/	Lic.No/Date: 0710116047 21.01.2020	Action by : Section

SHOBHIT GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India

Decision: The Committee considered the case as per the agenda and decided to send again a copy of application to MeitY for examination of the case as MeitY vide email dated 03.04.2020 informed that the copy of application is not traced out.

The case stands deferred.

144

Case No.: 19/22/81-ALC2/2019	Party Name: MGR METALS	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
HQ File :01/81/050/00409/AM20/	RLA File :08/24/040/00339/AM20/	Lic.No/Date: 0810147046 21.01.2020	
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, the Committee noted the comments given by Consultant (SKB). After due deliberation, the Committee decided to review SION at C-3 and fix the ad-hoc norms as under:			
ITCHS Code	Export Item	Quantity	ITCHS Code
76012090	Aluminium Rolling Slab (Net Content 354000 Kgs)	354000.000 Kg	76020010
			Import Item
			Aluminium Scrap
			Recommended Quantity
			1.05Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.			

145	Case No.: 20/22/81-ALC2/2019	Party Name: USHA INDUSTRIAL CORPORATION	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date: 0810147053 21.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

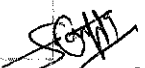
146	Case No.: 1/1/81-ALC2/2020	Party Name: GURUSHREE INDUSTRIES PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00459/AM20/	RLA File :63/24/040/00001/AM20/	Lic.No/Date: 6310001432 18.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application:			
	1. Basis of calculation of 754 MT Vanadium compound of 9% to 40% V₂O₅ for export of 57MT of Ferro Vanadium (50% to 80% Vanadium). 2. Manufacturing process chart and stage wise wastage of each step.			
	The case stands deferred.			

147	Case No.: 2/1/81-ALC2/2020	Party Name: RATNAVEER METALS LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00460/AM20/	RLA File :34/24/040/00378/AM20/	Lic.No/Date: 3410045925 03.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

148	Case No.: 4/1/81-ALC2/2020	Party Name: GLITTER METALS PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00462/AM20/	RLA File :03/94/040/01011/AM20/	Lic.No/Date: 0310835199 04.03.2020	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.04.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

149	Case No.: 3/1/81-ALC2/2020	Party Name: PARAMJYOTI MOVERS PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00461/AM20/	RLA File :06/24/040/00091/AM20/	Lic.No/Date: 0610039446 04.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

150	Case No.: 6/1/81-ALC2/2020	Party Name: BRIGHT METALS INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00464/AM20/	RLA File :13/24/040/00201/AM20/	Lic.No/Date: 1310049536 06.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as recommended by Consultant (SKB) as under:			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74032100	BRASS INGOTS (Content of Copper Scrap 119.568 m.t. , Zinc Scrap 42.965 m.t. and Zinc Ingots 37.583 m.t.)	200.000 MT	1	74040012	Copper Scrap	126.742 MT inclusive of wastage of 6%
			2	79011200	Zinc Ingots	1.02 Kgs/Kg content in the export product taking clue from SION C-1167
			3	79020010	Zinc Scrap	As applied

RA concerned may take suitable consequential action accordingly.

151	Case No.: 7/1/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00465/AM20/	RLA File :05/23/040/00460/AM20/	Lic.No/Date: 0510413815 06.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

152	Case No.: 5/1/81-ALC2/2020	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00463/AM20/	RLA File :32/24/040/00136/AM20/	Lic.No/Date: 3210079446 06.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

153	Case No.: 9/1/81-ALC2/2020	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Approved
	HQ File :01/81/050/00467/AM20/	RLA File :05/23/040/00463/AM20/	Lic.No/Date: 0510413859 12.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, the matter was deliberated in the meeting and the Committee decided to fix			

the ad-hoc norms as recommended by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire or Conductors 1x4 mm	230.000 MT	74071010	Copper CC Rods EC Grade	232.3 MT inclusive of 1% wastage

RA concerned may take suitable consequential action accordingly.

154	Case No.: 10/1/81-ALC2/2020	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00468/AM20/	RLA File :05/23/040/00475/AM20/	Lic.No/Date: 0510413864 12.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

155	Case No.: 8/1/81-ALC2/2020	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00466/AM20/	RLA File :05/24/040/00751/AM20/	Lic.No/Date: 0510413836 12.03.2020	Action by : NC
	Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) and Consultant (SKB) have recommended the case with different wastages. It was observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee decided to ask Consultant (TEC-3) and Consultant (SKB) to provide more clarity on the serial number to be applicable in the current case. Hence, the Committee decided to discuss the issue in the forthcoming meeting. The case stands deferred.			

156	Case No.: 11/1/81-ALC2/2020	Party Name: PARAM INDUSTRIES	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00469/AM20/	RLA File :03/95/040/01157/AM20/	Lic.No/Date: 0310835385 12.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			


SHOBHI GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

157	Case No.: 13/1/81-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00471/AM20/	RLA File :07/24/040/00304/AM20/	Lic.No/Date: 0710116253 13.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

158	Case No.: 17/1/81-ALC2/2020	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00475/AM20/	RLA File :02/24/040/00202/AM20/	Lic.No/Date: 0210209825 13.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

15
9

Case No.:16/1/81-ALC2/2020	Party Name: ENGINEERS INDIA	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Approved		
HQ File :01/81/050/00474/AM20/	RLA File :05/23/040/00471/AM20/	Lic.No/Date:0510413868 13.03.2020			
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms as recommended by Consultant (SKB) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire	225.000 MT	74071010	Copper CC Rods	227.250 MT inclusive of 1% wastage
RA concerned may take suitable consequential action accordingly.					

160	Case No.: 12/1/81-ALC2/2020	Party Name: JINDAL SAW LIMITED	Meet No/Date: 1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00470/AM20/	RLA File :05/23/040/00461/AM20/	Lic.No/Date: 0510413872 13.03.2020	Action by : Applicant

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

161	Case No.: 14/1/81-ALC2/2020	Party Name: JINDAL SAW LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00472/AM20/	RLA File :05/23/040/00457/AM20/	Lic.No/Date:0510413873 13.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

162	Case No.: 15/1/81-ALC2/2020	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00473/AM20/	RLA File :05/24/040/00759/AM20/	Lic.No/Date:0510413875 13.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

163	Case No.: 18/1/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00476/AM20/	RLA File :05/23/040/00477/AM20/	Lic.No/Date:0510413882 16.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

164	Case No.: 20/1/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410166620	Action by : SHOBHIL GUPTA

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

:01/81/050/00478/AM20/	:04/24/040/00197/AM20/	16.03.2020	Applicant
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

165	Case No.: 19/1/81-ALC2/2020	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00477/AM20/	RLA File :03/95/040/01068/AM20/	Lic.No/Date:0310835401 16.03.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.				

166	Case No.: 21/1/81-ALC2/2020	Party Name: JANS COPPER PVT. LTD.	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
	HQ File :01/81/050/00479/AM20/	RLA File :03/94/040/01044/AM20/	Lic.No/Date:0310835436 17.03.2020	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.04.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	The case stands deferred.			

Case No.: 22/1/81-ALC2/2020	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2020 01.04.2020	Status: Deferred
HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date:0310835465 17.03.2020	Action by : Applicant
167 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

11/14/2020

संख्या
No. W-41/3/2020-IPHW-Meity

दिनांक
Date.....18.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059350 dated 30.12.2015 issued in favour of M/s. FCI OEN Connectors Ltd., Cochin

This refer to DGFT I. D. No. 01/81/50/794/AM-19/DES-2/12 dated 03.06.2019 seeking comments of this Ministry on the above mentioned application of M/s. FCI OEN Connectors Limited, Cochin for export of "Connector P/N".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above



(Sushil Kumar Jangid)
Scientist-B
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Shobhit Gupta, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Meity No. W-41/3/2020 -IPHW - Meity dated 18.03.2020



Lic. No. 1010059350

Import item	UOM	Net Qty for one connector per unit	Wastage Claimed in percentage	Maximum Wastage allowed	Gross weight	Qty to exported	UOM applied DGFT	Total calculated qty	Qty applied in DGFT	Qty recommended
1 Connector P/N HM2P9SPDFUJN9LF										
*1 Special Brass (S30) Strip- 10126843	GRAMS	3.1852	494.12%	237.18%						
3 Resin- 10058787	GRAMS	2.3692	484.58%	232.60%	10.7432	161280	KGS	1732.67	3053.03	1732.67
4 Gold Potassium Cyanide (GPC) (3PLAU200)	GRAMS	5.6320	22.12%	22.12%	7.8800	161280	KGS	1270.89	2233.74	1270.89
5 Palladium Tetramine Sulphate (3PIPD002)	GRAM	0.0051	21.21%	21.21%	6.8778	161280	KGS	1109.26	1109.26	1109.26
6 NICKEL ANODE (3PINI318(Kg))	GRAM	0.0245	31.31%	31.31%						
7 NF2026 TIN (3PITL427(L))	GRAMS	0.1840	2.00%	2.00%						
8 GOLDEN EYE NICKEL CON (3PINI305(L))	MLTR	0.2656	2.00%	2.00%	0.1876	161280	KGS	30.26	30.26	30.26
9 GOLDEN EYE NICKEL MAKE UP (3PINI304(L))	MLTR	0.1943	2.00%	2.00%	0.2709	161280	LTR	43.69	43.69	43.69
10 NF 2019 MSA 950g/l (3PITI428(L))	MLTR	0.3090	2.00%	2.00%	0.1982	161280	LTR	31.97	31.97	31.97
11 FB7000 Brightener (3PIAU227(L))	MLTR	0.4158	2.00%	2.00%	0.3152	161280	LTR	50.83	50.83	50.83
12 PALLAMET500NICONCENTR (3PIPD003(L))	MLTR	0.0270	2.00%	2.00%	0.4252	161280	LTR	68.57	68.57	68.57
13 GILDENS70 (3GALDENS70(Kg))	GRAMS	0.0674	2.00%	2.00%	0.0275	161280	LTR	4.44	4.44	4.44
14 FB7000 Balancer (3PIAU224(L))	MLTR	0.0282	2.00%	2.00%	0.0687	161280	LTR	11.08	11.08	11.08
15 PALLAMET 500 REPLINISHER (3PIPD005(L))	MLTR	0.0160	2.00%	2.00%	0.0287	161280	KGS	4.64	4.64	4.64
2 Connector P/N HM2P09PDE1U0N9LF					0.0163	161280	LTR	2.63	2.63	2.63
1 Special Brass (S30) Strip- 10126843	GRAMS	0.0593	2.00%	2.00%	0.0605	161280	LTR	9.75	9.75	9.75
2 Special Brass (S30) Strip- 10126843	GRAMS	0.9346	491.13%	235.74%	3.1380	518314	KGS	1626.45	2863.63	1626.45
3 Resin- 10058787	GRAMS	0.2630	516.10%	247.73%	0.9145	518314	KGS	474.01	839.85	474.01
*4 Gold Potassium Cyanide (GPC) (3PLAU200)	GRAM	2.3475	58.88%	58.88%	3.7297	518314	KGS	1933.16	1933.16	1933.16
*5 Palladium Tetramine Sulphate (3PIPD002)	GRAM	0.0011	20.60%							
6 NICKEL ANODE (3PINI318(Kg))	GRAM	0.0051	30.65%							
7 NF2026 TIN (3PITL427(L))	GRAMS	0.0415	2.00%	2.00%	0.0423	518314	KGS	21.92	21.92	21.92
8 GOLDEN EYE NICKEL CON (3PINI305(L))	MLTR	0.0599	2.00%	2.00%	0.0611	518314	LTR	31.65	31.65	31.65
9 GOLDEN EYE NICKEL MAKE UP (3PINI304(L))	MLTR	0.0438	2.00%	2.00%	0.0447	518314	LTR	23.16	23.16	23.16
10 NF 2019 MSA 950g/l (3PITI428(L))	MLTR	0.0696	2.00%	2.00%	0.0710	518314	LTR	36.82	36.82	36.82
11 FB7000 Brightener (3PIAU227(L))	MLTR	0.0940	2.00%	2.00%	0.0958	518314	LTR	49.67	49.67	49.67
12 PALLAMET500NICONCENTR (3PIPD003(L))	MLTR	0.0061	2.00%	2.00%	0.0062	518314	LTR	3.22	3.22	3.22
13 GILDENS70 (3GALDENS70(Kg))	GRAMS	0.0152	2.00%	2.00%	0.0155	518314	LTR	8.03	8.03	8.03
14 FB7000 Balancer (3PIAU224(L))	GRAMS	0.0064	2.00%	2.00%	0.0065	518314	KGS	3.36	3.36	3.36
15 PALLAMET 500 REPLINISHER (3PIPD005(L))	MLTR	0.0036	2.00%	2.00%	0.0037	518314	LTR	1.91	1.91	1.91
3 Connector P/N HM2P07PD511N9LF					0.0136	518314	LTR	7.06	7.06	7.06
1 Special Brass (S30) Strip- 10126843	GRAMS	2.3366	497.13%	238.62%						
2 Special Brass (S30) Strip- 10126843	GRAMS	1.1738	452.10%	217.01%	7.9122	251597	KGS	1990.68	3510.39	1990.68
3 Resin- 10058787	GRAMS	4.3840	6.17%	6.17%	3.7210	251597	KGS	936.18	1630.45	936.18
*4 Gold Potassium Cyanide (GPC) (3PLAU200)	GRAM	0.0030	21.83%		4.6536	251597	KGS	1170.82	1170.82	1170.82
*5 Palladium Tetramine Sulphate (3PIPD002)	GRAM	0.0137	31.98%							
6 NICKEL ANODE (3PINI318(Kg))	GRAM	0.1161	2.00%	2.00%	0.1184	251597	KGS	29.80	29.80	29.80
7 NF2026 TIN (3PITL427(L))	MLTR	0.1676	2.00%	2.00%	0.1710	251597	LTR	43.02	43.02	43.02

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value

8	GOLDEN EYE NICKEL CON (3PINI305(L))	MLTR	0.1226	2.00%	2.00%	0.1251	251597	LTR	31.47	31.47	31.47
9	GOLDEN EYE NICKEL MAKE UP (3PINI304(L))	MLTR	0.1950	2.00%	2.00%	0.1989	251597	LTR	50.04	50.04	50.04
10	NF 2019 MSA 950g/l (3PITL428(L))	MLTR	0.2631	2.00%	2.00%	0.2683	251597	LTR	67.51	67.51	67.51
11	FB7000 Brightener (3PIAU227(L))	MLTR	0.0170	2.00%	2.00%	0.0174	251597	LTR	4.37	4.37	4.37
12	PALLAMET500NICONCENTR (3PIPD003(L))	MLTR	0.0425	2.00%	2.00%	0.0434	251597	LTR	10.91	10.91	10.91
13	GALDENSV70 (3GALDENSV70(Kg))	GRAMS	0.0178	2.00%	2.00%	0.0181	251597	KGS.	4.56	4.56	4.56
14	FB7000 Balancer (3PIAU224(L))	MLTR	0.0101	2.00%	2.00%	0.0103	251597	LTR	2.59	2.59	2.59
15	PALLAMET 500 REPLENISHER (3PIPD005(L))	MLTR	0.0374	2.00%	2.00%	0.0382	251597	LTR	9.60	9.60	9.60
4	Connector P/N HMZP65PDM3PSN9LLF										
1	Special Brass (S30) Strip- 10126843	GRAMS	2.6552	494.05%	237.15%	8.9519	294235	KGS.	2633.96	4641.07	2633.96
2	Special Brass (S30) Strip- 10126845	GRAMS	0.5869	454.92%	218.36%	1.8684	294235	KGS.	549.75	958.24	549.75
3	Resin- 10058787	GRAMS	4.4170	3.65%	3.65%	4.5781	294235	KGS.	1347.04	1347.04	1347.04
*4	Gold Potassium Cyanide (GPC) (3PIAU200)	GRAM	0.0032	72.45%							
*5	Palladium Tetramine Sulphate (3PIPD002)	GRAM	0.0092	32.65%							
6	NICKEL ANODE (3PINI318(Kg))	GRAMS	0.1108	2.00%	2.00%	0.1130	294235	KGS.	33.26	33.26	33.26
7	NF2026 TIN (3PITL427(L))	MLTR	0.1600	2.00%	2.00%	0.1632	294235	LTR	48.02	48.02	48.02
8	GOLDEN EYE NICKEL CON (3PINI305(L))	MLTR	0.1171	2.00%	2.00%	0.1194	294235	LTR	35.13	35.13	35.13
9	GOLDEN EYE NICKEL MAKE UP (3PINI304(L))	MLTR	0.1861	2.00%	2.00%	0.1899	294235	LTR	55.86	55.86	55.86
10	NF 2019 MSA 950g/l (3PITL428(L))	MLTR	0.2511	2.00%	2.00%	0.2561	294235	LTR	75.37	75.37	75.37
11	FB7000 Brightener (3PIAU227(L))	MLTR	0.0163	2.00%	2.00%	0.0166	294235	LTR	4.88	4.88	4.88
12	PALLAMET500NICONCENTR (3PIPD003(L))	MLTR	0.0406	2.00%	2.00%	0.0414	294235	LTR	12.18	12.18	12.18
13	GALDENSV70 (3GALDENSV70(Kg))	GRAMS	0.0170	2.00%	2.00%	0.0173	294235	KGS.	5.10	5.10	5.10
14	FB7000 Balancer (3PIAU224(L))	MLTR	0.0096	2.00%	2.00%	0.0098	294235	LTR	2.89	2.89	2.89
15	PALLAMET 500 REPLENISHER (3PIPD005(L))	MLTR	0.0357	2.00%	2.00%	0.0364	294235	LTR	10.72	10.72	10.72
5	Connector P/N HMZP07PK5114GFLF										
1	Special Brass (S30) Strip- 10126843	GRAMS	4.2108	571.95%	274.54%	15.7708	50400	KGS.	794.85	1426.03	794.85
2	Special Brass (S30) Strip- 10126844	GRAMS	1.8612	551.52%	264.73%	6.7884	50400	KGS.	611.16	611.16	342.13
3	Resin- 10058787	GRAMS	4.3830	6.17%	6.17%	4.6536	50400	KGS.	234.54	234.54	234.54
*4	Gold Potassium Cyanide (GPC) (3PIAU200)	GRAM	0.0071	24.35%							
*5	Palladium Tetramine Sulphate (3PIPD002)	GRAM	0.0582	34.72%							
6	NICKEL ANODE (3PINI318(Kg))	GRAMS	0.1161	2.00%	2.00%	0.1184	50400	KGS.	5.97	5.97	5.97
7	NF2026 TIN (3PITL427(L))	MLTR	0.1676	2.00%	2.00%	0.1710	50400	LTR	8.62	8.62	8.62
8	GOLDEN EYE NICKEL CON (3PINI305(L))	MLTR	0.1226	2.00%	2.00%	0.1251	50400	LTR	6.30	6.30	6.30
9	GOLDEN EYE NICKEL MAKE UP (3PINI304(L))	MLTR	0.1950	2.00%	2.00%	0.1989	50400	LTR	10.02	10.02	10.02
10	NF 2019 MSA 950g/l (3PITL428(L))	MLTR	0.2631	2.00%	2.00%	0.2683	50400	LTR	13.52	13.52	13.52
11	FB7000 Brightener (3PIAU227(L))	MLTR	0.0170	2.00%	2.00%	0.0174	50400	LTR	0.88	0.88	0.88
12	PALLAMET500NICONCENTR (3PIPD003(L))	MLTR	0.0425	2.00%	2.00%	0.0434	50400	LTR	2.19	2.19	2.19
13	GALDENSV70 (3GALDENSV70(Kg))	GRAMS	0.0178	2.00%	2.00%	0.0181	50400	KGS.	0.91	0.91	0.91
14	FB7000 Balancer (3PIAU224(L))	MLTR	0.0101	2.00%	2.00%	0.0103	50400	LTR	0.52	0.52	0.52
15	PALLAMET 500 REPLENISHER (3PIPD005(L))	MLTR	0.0374	2.00%	2.00%	0.0382	50400	LTR	1.92	1.92	1.92

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value

*Recommendations of Study Group

FOB Value	₹ 41,453,958.160
Gold Potassium Cyanide (GPC) allowed for AA No. 1010059350 (Maximum) (10 % of FOB)	₹ 4,145,395.816
Palladium Tetramine Sulphate allowed for AA No. 1010059350 (Maximum) (10% of FOB) CIF Value for GPC (RS.)	₹ 2,901,777.071
	₹ 7,815,887.770
CIF Value for PTS (Rs.)	₹ 14,152,764.480

Note*

Item	Maximum Wastage allowed as % of wastage claimed as per study group
Phosphorous bronze strip	41%
Brass Strip Special Brass	40%
	48%
Beryllium copper strip	88%

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

32
1/4/2020

संख्या
No. W-41/7/2020-IPHW-Meity

दिनांक
Date 19.03.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059668 dated 19.12.2016 issued in favour of M/s. FCI OEN Connectors Ltd., Cochin

This refer to DGFT I. D. No. 01/81/50/849/AM-19/DES-2/11 dated 03.06.2019 seeking comments of this Ministry on the above mentioned application of M/s. FCI OEN Connectors Limited, Cochin for export of "Connector P/N".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above


(Sushil Kumar Jangid)
Scientist-B
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Shobhit Gupta, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Meity No. W-41/7/2020 -IPHW - Meity dated 19.03.2020



Lic. No. 1010059668											
	Import item	UOM	Net Qty for one connector per unit	Wastage Claimed in percentage	Maximum Wastage allowed	Gross weight	Qty to exported	UOM applied DGFT	Total calculated qty	Qty applied in DGFT	Qty recommended
1	CONNECTOR PART NUMBER (FG) HM2P07PDL2CON9LF										
*1	C44750 SPLBRS 0.45X28.0Special Brass (S30) Strip	GRAM	0.8424	392.58%	188.44%	2.4298	55296	KG	134.36	229.45	134.36
*2	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	1.7605	397.85%	190.97%	5.1225	55296	KG	283.25	484.65	283.25
3	Gold Plating salt (GPC) 200019241	GRAM	0.0024	20.00%							
4	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0142	30.00%							
2	CONNECTOR PART NUMBER (FG) HM2P07PDP255N9LF										
*1	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	2.9737	447.97%	215.03%	9.3678	77184	KG	723.04	1257.69	723.04
2	Gold Plating salt (GPC) 200019241	GRAM	0.0030	20.00%		0.0030	77184	GRAM	230.58	276.70	230.58
3	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0165	30.00%							
3	CONNECTOR PART NUMBER (FG) HM2P07PDP265N9LF										
*1	C44750 SPLBRS 0.45X28.0Special Brass (S30) Strip	GRAM	0.2160	392.58%	188.44%	0.6230	70272	KG	43.78	74.77	43.78
*2	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	2.9819	405.06%	194.43%	8.7795	70272	KG	616.96	1058.32	616.96
3	Gold Plating salt (GPC) 200019241	GRAM	0.0028	20.00%							
4	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0153	30.00%							
4	CONNECTOR PART NUMBER (FG) HM2P08PDP5110N9LF										
*1	C44750 SPLBRS 0.45X28.0Special Brass (S30) Strip	GRAM	2.7000	392.58%	188.44%	7.7878	97920	Kgs	762.58	1302.30	762.58
2	Gold Plating salt (GPC) 200019241	GRAM	0.0024	20.00%							
3	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0130	30.00%							
5	CONNECTOR PART NUMBER (FG) HM2P08PDE1R1N9LF										
*1	C44750 SPLBRS 0.45X28.0Special Brass (S30) Strip	GRAM	2.1600	392.58%	188.44%	6.2303	202752	KG	1263.20	2157.22	1263.20
*2	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	1.9125	384.10%	184.37%	5.4385	202752	KG	1102.67	1877.15	1102.67
3	Gold Plating salt (GPC) 200019241	GRAM	0.0026	20.00%							
4	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0125	30.00%							
6	CONNECTOR PART NUMBER (FG) HM2P08PDP285N9LF										
*Calculation at the bottom, Based on FOB Value											

*1	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	3.6531	406.87%	195.30%	10.7877	146304	KG	1578.28	2709.08	1578.28
2	Gold Plating salt (GPC) 200019241	GRAM	0.0034	20.00%							
3	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0188	30.00%							
7	CONNECTOR PART NUMBER (FG) HM2P65PDS111N9LF										
*1	C44750 SPLBRS 0.45X28.05Special Brass (S30) Strip	GRAM	2.7000	392.58%	188.44%	7.7878	96768	KG	753.61	1286.98	753.61
*2	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	1.1620	367.43%	176.37%	3.2114	96768	KG	310.76	525.60	310.76
3	Gold Plating salt (GPC) 200019241	GRAM	0.0025	20.00%							
4	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0120	30.00%							
8	CONNECTOR PART NUMBER (FG) HM2P65PDE121N9LF										
*1	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	4.1222	406.09%	194.92%	12.1574	72576	KG	882.34	1514.10	882.34
2	Gold Plating salt (GPC) 200019241	GRAM	0.0035	20.00%							
3	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.0120	30.00%							
9	CONNECTOR PART NUMBER (FG) HM2P65PDM3P5N9LF										
*1	C44750 SPLBRS 0.45X28.05Special Brass (S30) Strip	GRAM	2.70000	392.58%	188.44%	7.7878	129024	KG	1004.82	1715.97	1004.82
*2	C44750 SPLBRS 0.45X32.5Special Brass (S30) Strip	GRAM	0.58100	367.43%	176.37%	1.6057	129024	KG	207.17	350.40	207.17
3	Gold Plating salt (GPC) 200019241	GRAM	0.00296	20.00%							
4	Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.01512	30.00%							
0	CONNECTOR PART NUMBER (FG) HM2R65PA5118N9LF										
*1	C5210 0.30*13.9mmPhosphorous Bronze Strip	GRAM	0.97150	320.04%	131.22%	2.2463	50688	KG	113.86	206.84	113.86
*2	C5210 0.30*14.9mm Phosphorous Bronze Strip	GRAM	0.98900	338.91%	138.95%	2.3632	50688	KG	119.79	220.03	119.79
*3	C5210 0.30*17.9mmPhosphorous Bronze Strip	GRAM	1.49000	251.38%	103.06%	3.0257	50688	KG	153.36	265.38	153.36
*4	C5210 0.30*20.9mmPhosphorous Bronze Strip	GRAM	1.73000	258.09%	105.82%	3.5607	50688	KG	180.48	314.01	180.48
*5	C5210 0.296*22.9mmPhosphorous Bronze Strip	GRAM	2.00000	234.83%	96.28%	3.9756	50688	KG	198.98	339.43	198.98
*6	C5210 0.30*36.9mmPhosphorous Bronze Strip	GRAM	3.20325	50.52%	20.71%	3.8667	50688	KG	196.00	244.39	196.00
7	LAPEROS GA130 VF2201 NATURAL	GRAM	7.40317	9.19%	9.19%	8.0837	50688	KG	409.74	409.75	409.74
8	VECTRA (VE) E1301 VF2201 NATURAL A1- 27000408	GRAM	0.57475	96.87%	96.87%	1.1315	50688	KG	57.35	57.35	57.35
9	Gold Plating salt (GPC) 200019241	GRAM	0.00105	20.00%							

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value

*Calculation at the bottom, Based on FOB Value									
10) Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.00395	30.00%						
1 CONNECTOR PART NUMBER (FG) 54602-3F08LF									
*1 PB ROUNDWIRE 0.447MM U/P Phosphorous Bronze Strip	GRAM	0.3924	1.65%	0.68%	0.3951	2674212	KG	1056.49	1056.49
2 STCZ 25 X 59 A R560 GBrass Strip	GRAM	0.1747	55.53%	22.21%	0.2135	2674212	KG	726.49	570.86
ARNITE ® TV4 260 S TN.00.19- T.I. No. 39079150									
3 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE	GRAM	3.3456	37.69%	37.69%	4.6066	2674212	KG	12319.09	12319.09
4 Gold Plating salt (GPC) 200019241	GRAM	0.0020	20.00%						
*Calculation at the bottom, Based on FOB Value									
2 CONNECTOR PART NUMBER (FG) 54602-910LF									
*1 STCZ 25 X 59 A R560 GBrass Strip	GRAM	0.17400	74.71%	29.89%	0.2260	1457600	KG	443.11	329.42
ARNITE ® TV4 260 S TN.00.19- T.I. No. 39079150									
2 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE	GRAM	1.51473	113.44%	113.44%	3.2330	1457600	KG	4712.42	4712.42
3 Gold Plating salt (GPC) 200019241	GRAM	0.00250	20.00%						
*Calculation at the bottom, Based on FOB Value									
3 CONNECTOR PART NUMBER (FG) 85853-1110LF									
*1 Special Brass C44250 0.52 X 23mm	GRAM	1.00800	512.37%	245.94%	3.4870	53760	KG	187.46	187.46
2 VECTRA E1301 VF2201 NATURAL N A1	GRAM	2.62460	26.17%	26.17%	3.3115	53760	KG	178.02	178.02
3 Gold Plating salt (GPC) 200019241	GRAM	0.00090	20.00%						
*Calculation at the bottom, Based on FOB Value									
4 Palladium (II) Tetrammine Sulphate 400012275	GRAM	0.00447	30.00%						
5 135759 / NICKEL ANODE SQUARE	GRAM	0.02307	2.00%	2.00%	0.0235	53760	KG	1.27	1.27
6 123403 / 2026 N F TIN	MLTR	0.03331	2.00%	2.00%	0.0340	53760	LTR	1.83	1.83
7 CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	MLTR	0.02437	2.00%	2.00%	0.0249	53760	LTR	1.34	1.34
8 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	MLTR	0.03659	2.00%	2.00%	0.0373	53760	LTR	2.01	2.01
9 00010063344 (PALLADIUM REPLENISHER)	MLTR	0.00845	2.00%	2.00%	0.0086	53760	LTR	0.46	0.46
0 200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	MLTR	0.00201	2.00%	2.00%	0.0020	53760	LTR	0.11	0.11
1 00010063341 (PALLADIUM REPLENISHER)	MLTR	0.00743	2.00%	2.00%	0.0076	53760	LTR	0.41	0.41
1 CONNECTOR PART NUMBER (FG) 89025-124LF									
1 Special Brass C44250 0.52 X 23mm	GRAM	0.84000	512.37%	245.94%	2.9059	15360	KG	44.63	44.63
2 0.518X16.40mm C44250 High Performance Brass Strip	GRAM	0.18700	281.28%	112.51%	0.3974	15360	KG	10.95	6.10
3 VECTRA E1301 VF2201 NATURAL N A1	GRAM	1.32725	53.33%	53.33%	2.0351	15360	KG	31.26	31.26
4 Gold Plating salt (GPC) 200019241	GRAM	0.00075	20.00%						

[illegible]

*Reommendations of Study Group

FOB Value

₹ 137,765,042.180

Gold Potassium Cyanide (GPC) allowed for AA
No. 1010059668(Maximum)
Palladium Tetrammine Sulphate allowed for AA
No. 1010059668(Maximum)
CIF Value for GPC(Rs.)
CIF Value for PTS(Rs.)

₹ 13,776,504.218
₹ 9,643,552.953
₹ 29,842,861.430
₹ 14,196,388.230

Note	Maximum Wastage allowed as % of wastage claimed as per study group
Item	
Phosphorous bronze strip	41%
Brass Strip	40%
Special Brass Beryllium copper strip	48% 88%

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

150
11/4/2020

संख्या W-21/4/2020-IPHW-Meity
No.....

दिनांक 11.03.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710114946 dated 24.05.2018 issued in favor of M/s Gaviranga Enterprises

This refers to DGFT I.D No. 01/81/50/0084/AM-20/DES-2/34 Dated 04.07.2019 seeking comments of this Ministry on the above-mentioned application of M/s Gaviranga Enterprises for export of "Other Transformers: Having a power handling capacity not exceeding 1 KVA B-19 Electronic".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet enclosed.

Encl: as above

Sushil

(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.



Calculation Sheet:

AA: 0710114946

Export Item (A)	Import Item	Qty. Sought	UOM	Per unit consumption (B)	Wastage Claimed	Wastage allowed (C)	Qty. recommended
Other Transformers: Having a Power handling capacity not exceeding 1 KVA 40000 Number	EI 42.0x35 Laminations (Parts of Transformers) Core	5200	KG	0.13	Nil	0.00%	5200
	EI 42x14.8mm SS Coil Former (Parts of Transformer) Coil Former/Bobbin	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage
	EI 42x14.8mm Shroud (Set of 2pcs) (Parts of Transformer) Shroud Former/Bobbin	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

101
1/4/2020

संख्या 17(3)/2020-IPHW
No.....

दिनांक 11.03.2020
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710114947 dated 24.05.2018 issued in favor of M/s Gaviranga Enterprises

This refers to DGFT I.D No. 01/81/50/0085/AM-20/DES-2/37 Dated 04.07.2019 seeking comments of this Ministry on the above-mentioned application of M/s Gaviranga Enterprises for export of "Other Transformers: Having a power handling capacity not exceeding 1 KVA B-19 Electronic".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet enclosed.

Encl: as above

(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-lphw@meity.gov.in

Shri Pranav Upadhyay,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.



Calculation Sheet:

AA: 0710114947

Export Item (A)	Import Item	Qty. Sought	UOM	Per unit consumption (B)	Wastage Claimed	Wastage allowed (C)	Qty. recommended
830- OTHER TRANSFORMERS: HAVING A POWER HANDLING CAPACITY NOT EXCEEDING 1 KVA 40000 Number	EI 54X45 LAMINATIONS(Parts of Transformers) Coil	15000	KG	0.375	Nil	0.00%	On net to net basis with Accountability Clause on Nil Wastage
	EI 54 X 25.5mm SS Coil Former (Parts of Transformer) Coil Former/Bobbin	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage
	EI 54x25.5mm Shroud (Set of 2pcs) (Parts of Transformer) Shroud Former/Bobbin	40000	Number	1	Nil	0.00%	On net to net basis with Nil Wastage